

(ख) राज्य सरकार की नवीनतम रिपोर्ट के अनुसार 20 फरवरी, 1969 तक ऐसे 15 व्यक्ति गिरफ्तार किये गये।

(ग) जी नहीं, श्रीमान्।

केरल के महालेखापाल को धमकी भरे पत्र

3167. श्री भोला नाथ मास्टर: क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या केरल के महालेखापाल को नक्सलबाड़ीवादियों से धमकी भरे पत्र प्राप्त हुए हैं जिनमें उनसे धन की मांग की गई है ; और

(ख) यदि हां, तो इस सम्बंध में केन्द्रीय तथा राज्य सरकार द्वारा क्या कार्यवाही की जा रही है ?

गृह-कार्य मन्त्रालय में राज्य मन्त्री (श्री विद्याचरण शुक्ल) : (क) और (ख). राज्य सरकार द्वारा दी गई सूचना के अनुसार 2 दिसम्बर, 1968 को केरल के महालेखापाल श्री टी० ए० कुरियाकोस को एक गुमनाम पत्र प्राप्त हुआ था जिसमें धमकी दी गई थी कि उन्हें कुछ ही दिनों में उनके घर से कार्यालय को जाने वाली सड़क पर मार दिया जायगा। उनसे धन की मांग नहीं की गई थी। केरल पुलिस द्वारा महालेखापाल की वैयक्तिक सुरक्षा को सुनिश्चित करने के सभी आवश्यक प्रबंध कर दिये गये थे।

Sales Tax Collections in Delhi and New Delhi

3168. SHRI VALMIKI CHOWDHARY: Will the Minister of HOME AFFAIRS be pleased to state :

(a) the total amount of Sales Tax collections in Delhi and New Delhi during 1966-67, 1967-68 and 1968-69 by the end of December, 1968 ;

(b) the total estimated amount of the Sales Tax that was not collected during each period ; and

(c) the steps taken to ensure full collection of this tax ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) Separate

accounts are not maintained for the collection of sales tax in Delhi and New Delhi. However, the total collection of sales tax in Union Territory of Delhi is as follows :

1966-67	Rs. 1557.80 lakhs
1967-68	Rs. 1804.06 lakhs
1968-69	Rs. 1511.67 lakhs

(upto December 1968)

(b) The arrears of Sales Tax as on first April each year is as follows :

1966-67	Rs. 112.03 lakhs
1967-68	Rs. 149.56 lakhs
1968-69	Rs. 236.98 lakhs

(c) The following steps are being taken to realise the arrears expeditiously :

- (1) Certificates are issued to the Collector for recovery of overdue amounts as arrears of Land Revenue.
- (2) Penal action as provided in the Act is taken in cases of default.
- (3) Provision of demanding security is invoked in all cases where the financial position of the dealer is either unsound or he is reported to be indulging in tax evading activities.
- (4) Action for cancellation of the Registration Certificate is taken in case of dealers reported to be withholding payment of tax.
- (5) 'Joint Recovery Drives' are conducted twice in a financial year. During this period the Sales Tax Inspectors and Assistant Collector (Sales-Tax) jointly move together to contact defaulters of heavy amounts.
- (6) The Assessing Authorities are asked to study their Demand and Collection Registers weekly and discuss with their field staff the action to be taken for recovery of Arrears.
- (7) With a view to facilitate disposal of pending collection cases, an Assistant Sales Tax Officer has been invited with the power of Assistant Collector and 15 bailiffs have been appointed to effect recoveries.